



2026:AHC:50084

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5446 of 2025

Smt Shanti Singh And Another

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajay Kumar Sharma, Atul Sharma
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.

2. Instant writ petition has been filed seeking the following reliefs:-

"i. issue a writ, order or direction in the nature of mandamus directing the Consolidation Officer, Kirtapur, District- Jaunpur (respondent no.2) to decide the recall application dated 26.9.2022, being Case No.588/Recall of 2022 (State Vs. Bhagwant and others), filed by the petitioners in accordance with law expeditiously within a short period as stipulated by this Hon'ble Court;

ii. issue a writ, order or direction in the nature of mandamus directing the Consolidation Officer, Kirtapur, District-Jaunpur (respondent no.2) to decide Case No. 588 (State Vs. Bhagwant and others) and all connected cases, under Section 9-A(2) of the Uttar Pradesh Consolidation of Holdings Act, 1953 on merits in accordance with law expeditiously within a short period as stipulated by this Hon'ble Court."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid cases, expeditiously.

4. In this conspectus as above, no useful purpose would be served by keeping this matter pending. Therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as raised in the writ petition, with a direction to Respondent no.2 to decide the aforesaid cases strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **four months** from the date of production of certified copy of this

order.

5. With the aforesaid direction, this petition is finally **disposed of**.

March 11, 2026
Sushma

(Dinesh Pathak,J.)